

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA 906/2004

New Delhi, this the 19th day of April, 2004

Hon'ble Sh. Sarweshwar Jha, Member (A)

Mrs. Usha Rani Sharma
w/o Sh. V.B.Sharma
D-102, Pawitra Apartment
Vasundhara Enclave, Delhi - 96

...Applicant

(By Advocate Sh. Rajiv Kumar)

V E R S U S

1. Commissioner KVS
18, Institutional Area,
Shaheed Jeet Singh Marg
New Delhi.
2. Asstt. Commissioner
KVS, JNU Campus (Delhi Region)
New Mehrauli Road
New Delhi - 110 067.

...Respondents

O R D E R (ORAL)

Shri Sarweshwar Jha,

The applicant appears to have approached this Tribunal second time. Earlier, she had approached the Tribunal vide OA 2584/2003 which was dismissed as withdrawn on 23-10-2003

2. The applicant has submitted that her appeal as filed against KVS order dated 15-9-2003 regarding removal from service under Article 81 (d) of the Education Code of KVS, addressed to the Jt. Commissioner (Admn) with the supplementary appeal against the order of KVS have still been pending with the respondents. According to her, the respondents should have considered and disposed of her appeal.

3. The applicant has, therefore, at this stage made a limited prayer that her OA could be disposed of with directions to the respondents to consider her appeal and to dispose it of by issuing a reasoned and speaking order as per law.

-2/-



4. Having regard to the facts and circumstances of the case, I am of the considered opinion that this OA, as prayed for by the applicant, can be disposed of at this stage itself while hearing on the point of admission without issuing notices to the respondents with directions to them that they consider the appeal/representation as submitted by the applicant and as referred to hereinabove and dispose of it by issuing a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.

5. With this, this OA stands disposed of.


(Sarweshwar Jha)
Member (A)

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